GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 768 ANSWERED ON 6TH FEBRUARY. 2020

IMPLEMENTATION OF AUTOMATIC HEADLAMP ON (AHO) RULE

768. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has introduced BS4 standard for all two wheelers and to follow the Automatic Headlamp On (AHO) rule in the country and if so, the details thereof;
- (b) whether the Government is aware of any adverse impact of keeping headlamp on during day time on the eyes of human being;
- (c) if so, the details thereof;
- (d) if not, whether the Government proposes to conduct a study in this regard and if so, the details thereof; and
- (e) whether the Government proposes to discontinue the said AHO rule and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) The Ministry of Road Transport and Highways, vide GSR 431 dated 4th July, 2014 has mandated that the mass emission standards (Bharat Stage IV) shall come into force for two wheelers manufactured on and after the 1st April, 2016 for new types of vehicle models and from the 1st April, 2017 for existing types of vehicle models. Further, this Ministry vide GSR 188 dated 22nd February, 2016 July has mandated to follow the Automatic Headlamp On (AHO) rule in the country. It has been mandated that every two wheeler manufactured on and after the 1st April, 2017, shall have one or two head lamps, conforming to the applicable standards in force for performance and installation requirements as notified by the Central Government from time to time vide according to sub-rule (1) of rule 124, which shall automatically switch on when the engine is running.
- (b) to (e) No such information is available.